THE DEPUTY CHAIRMAN: Mr Bhargava.

SHRI M. P. BHARGAVA: Madam Deputy Chairman, I am grateful to . . .

THE DEPUTY CHAIRMAN: Before you proceed, the Minister of Parliamentary Affairs has a statement to make.

ANNOUNCEMENT RE **GOVERN-**MENT BUSINESS

THE MINISTER OF COMMUNICATIONS AND PARLIAMENTARY AFFAIRS (SHRI SATYA NARAYAN SINHA): Madam, with your permission, I rise to announce that Government Business in this House during the week commencing 21st September 1964 will consist of:

- (1) Further discussion of the food situation.
- (2) Discussion the on present international situation and the policy of the Government

India in relation thereto on a motion to be moved by the Minister of External Affairs.

- (3) Further consideration and passing of the Wakf (Amendment) Bill, 1964, as passed by Lok Sabha.
- (4) Consideration and passing of the following Bills, as passed by Lok Sabha:

The Slum Areas (Improvement and Clearance) Amendment Bill. 1964.

The State Bank of India (Amendment) Bill, 1964.

The Companies (Amendment) Bill, 1964.

SHRI BHUPESH GUPTA (West Bengal): Madam Deputy Chairman, I have a submission to make. We all demanded that there should be a separate discussion-

THE DEPUTY CHAIRMAN: What are you talking about now?

SHRI BHUPESH GUPTA: About the business;

HON. MEMBERS: It is a reflection on the Chair.

(Interruptions.)

SHRI CHANDRA SHEKHAR (Uttar Pradesh): Madam, I suggest that Mr. Bhupesh Gupta should withdraw his remarks and apologise to the House.

SHRI BHUPESH GUPTA: Not at all. This gentleman here always gets up and shouts (Interruptions.) cannot shout like this. Madam, ask him to shut up. He is a police constable here of the Congress Party. Al! the time he has been doing it.

(Interruptions.)

THE DEPUTY CHAIRMAN:

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Bhupesh Gupta, when you use carelessly any words you must be very careful and the Chair is going to take notice of it.

SHRI BHUPESH GUPTA: Madam,

SHRI FARIDUL HAQ ANSARI (Uttar Pradesh): Madam Deputy Chairman, on a point of order. My hon. friend, Mr. Bhupesh Gupta, while making some remarks has used very [enable words against an hon. Member of the House. He said that he is a police constable here. I think it is very objectionable.

SHRI BHUPESH GUPTA: I said police constable of the Congress Party because all the time he disturbs me.

SHRI M. GOVINDA REDDY (Mysore): Madam, I support the point of order raised by my hon, friend there. I do not know whether my hon. friend, Mr. Bhupesh Gupta, considers the language that he uses. The words he has used cast a reflection on tha Chair. It is undignified for any Member of the House to use such words.

•**Expunged as ordered by the Chair.

I think on second thoughts the hon. Member will realise that saying that

• * * * * * * j_{sa} very bad reflection, ither the hon. Member will realise and withdraw his words or the Chair way be pleased to expunge those words.

SHRI BHUPESH GUPTA: Madam, I say I did not mean any reflection on you. What else do you want? I repeat I did not mean any reflection on you.

(Interruptions)

SHRI M. P. SHUKLA (Uttar Pradesh): You may not mean but the words mean that.

SARDAR RAGHBIR SINGH PANJHA-ZARI (Punjab): If you do not mean it, why not withdraw them?

THE DEPUTY CHAIRMAN: Having said the words I think Mr. Bhupesh Gupta should withdraw the words.

SHRI BHUPESH GUPTA: If you like you can have that but I make it clear that i never meant any reflection on you; otherwise I could have said * * *

* » First of all . . .

THE DEPUTY CHAIRMAN: Mr. Bhupesh Gupta. I do not want to enter into an argument; you have to withdraw the words.

SHRI BHUPESH GUPTA: You can expunge if you like.

SHRI FARIDUL HAQ ANSARI: Madam Deputy Chairman, I also raised a point of order.

SHRI A. D. MANI (Madhya Pradesh); Madam, one more point has been raised.

SHRI BHUPESH GUPTA: Such points of order will not do.

SHRI FARIDUL HAQ ANSARI: Just as you raise points of order I can also raise.

***Expunged as ordered by the Chair. SB6 RS-5.

SHRI BHUPESH GUPTA: All right; do it.

(Interruptions)

SHRI FARIDUL HAQ ANSARI: I am not going to tolerate all these things from you.

SHRI BHUPESH GUPTA: All right: get up.

SHRI FARIDUL HAQ ANSARI: 1 am already on my feet. Madam, I want to know what your ruling is on the remark that he made about an hon. Member here that he is a police constable. It should be expunged.

SHRI BHUPESH GUPTA: No, Madam, I did not say that.

THE DEPUTY CHAIRMAN: m the din and the noise I have not followed what was said. I shall look into it and if it is objectionable it will be removed.

SHRI BHUPESH GUPTA: The point I was making was this. As you know, always after the announcement of the business we make our submissions with regard to the business in the House.

Now it was said by many Members opposite and here that this time the discussion on the Commonwealth Conference should be separate from the general discussion on international situation and we, all of us, gave a motion for it. Therefore I would suggest that this should be done separately and I would ask him to . . .

SHRI AKBAR ALI KHAN (Andhra Pradesh): It is part of the foreig» affairs

SHRI BHUPESH GUPTA: It is true; I agree that it is part of the foreign policy and I can tell you, Madam Deputy Chairman, that on this subject I personally met the External Affairs Minister and said that it would be better if we had a discussion on the | Commonwealth Conference communi-

[Shri Bhupesh Gupta.] que and other things separately because we can concentrate on one issue rather than getting mixed up with other issues. At that time it seemed that he agreed and he said that a statement shall be made about this. Naturally after this talk with him we gave a motion saying that the statement on the Commonwealth Conference be taken into consideration. I think that is a good arrangement and I can point out one thing. Once the previous Prime Minister said in this House that in foreign affairs matters it is better to separate the subjects and take up that which is very urgent and discuss it separately. It is all there in the proceedings.

In this connection time for another business must be provided. We all demanded a discussion on the Report of the Das Commission with regard to the affairs of Sardar Pratap Singh Kairon, former Chief Minister of Puniab. Now it should be discussed in this session. It was after the Parliament had been seized of the matter that the Commission was appointed by the Central Government under the Commissions of Inquiry Act and this Report is there before KS and we should discuss it. Similar Reports of Commissions appointed under the Commissions of Inquiry Act have been discussed in this House and in the other House and I do not see, apart from other things, why the Das Commission Report could not be discussed in this House.

THE DEPUTY CHAIRMAN: What have you to say about this?

SHRI MULKA GOVINDA REDDY (Mysore): Madam Deputy Chairman, 1 have a submission to make. I agree with Mr. Bhupesh Gupta when he demands that a separate discussion should be held on the Commonwealth Conference business. Particularly it has gained special significance because an unprecedented precedent has taken place in the sense that our relations with reference to Pakistan have been mentioned in the communique for the first time.

THE DEPUTY CHAIRMAN: That is all right.

SHRI MULKA GOVINDA REDDY: Secondly, the Das Commission Report should also be discussed, as also the Santhanam Committee Report because we have been hearing charges against Chief Ministers Of other States and i similar Commissions will have to be appointed. It is absolutely necessary that time should be found for discussing the Das Commission Report along with the Santhanam Committee Report.

SHRI SATYA NARAYAN SINHA: I do not know. Madam, of the talk which my hon, friend has referred to and which he says he had with the External Affairs Minister. I would make enquiries; I am not in a position to say anything about all those discussions for which time has been demanded. I would just consult my colleagues and then I would be able to tell what their reactions are.

THE DEPUTY CHAIRMAN: Mr. Bhargava will continue after lunch.

The House stands adjourned till 2.30 P.M.

> The House then adjourned for lunch at ten minutes past one of the clock

The House reassembled after lunch at half past two of the clock, the DEPUTY CHAIRMAN in the Chair.

THE SALARIES AND ALLOW-ANCES- OF MEMBERS OF PAR-LIAMENT (AMENDMENT) BILL, 1964—continued.

SHRI M. P. BHARGAVA: Madam Deputy Chairman, I am very thankful to the hon. Members who have taken part in the discussion of the Bill under consideration. I may tell Mr. Bhupesh Gupta that this is not a new question which has come up today. In 1952 a committee was appointed. recommended certain